

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,

ALLAHABAD

Dated: Allahabad, the 2nd day of July, 2001.

Coram: Hon'ble Mr. S. Dayal, A.M.

Hon'ble Mr. Rafiq Uddin, J.M.

ORIGINAL APPLICATION NO. 103 OF 1998

Sri Drig Pal,  
s/o late Sri Khyali Ram,  
r/o 242 Teacher Colony,  
Mohalla Bakhtariya Faridpur,  
District Bareilly U.P.  
Presently working as a Senior Telephone  
Operator Asstt. TAOA (P) in the office of  
SDE Rajendra Nagar, Bareilly, U.P.

... . . . Applicant

Counsel for the applicant: Sri R. C. Pathak

Versus

1. Union of India through the Secretary,  
Ministry of Telecommunication Sanchar Bhawan,  
New Delhi.
2. The Chief General Manager (C.G.M.T. (Western)),  
The office of the Chief General Manager (C.G.M.T.)  
Western U.P. Telecom Circle, Dehradun U.P.
3. The Chief General Manager (C.G.M.T. (Eastern))  
The office of the Chief General Manager (C.G.M.T.)  
Eastern U.P. Telecom Circle,  
Lucknow.
4. The Telecom District Manager,  
Office of TDM, Bareilly, U.P.
5. Sri Krishan Vinod  
through TDM, CTO  
Compound, Bareilly  
(Technician) working  
under control of SDO  
(Phones) Bareilly  
Cantt.

... . . . Respondents

Counsel for Respondents: Sri Amit Sthalekar

*Ar. Me. (Hand)*

O\_R\_D\_E\_R (ORAL)

( By Hon'ble Mr. S. Dayal, A.M.)

This application has been filed for fixation of pay of the applicant after taking into account his service in the army. The applicant claims that he has sent a representation dated 28.11.94 and another representation dated 23.12.96 without achieving consideration of his case by the respondents. The applicant has claimed that in the case of Sri Krishan Vinod (Technician and ex-serviceman), the pay fixation was done after counting his service in the army.

2. We have heard Sri R.C. Pathak for the applicant and Sri Amit Sthalekar for the respondents.

3. After hearing learned counsels, we feel that it would be appropriate in the interest of justice to direct the respondents to dispose of the representation dated 23.12.96 in a time bound manner. The respondents have stated in the counter reply that the applicant has not submitted documents such as Pension-Book etc. pertaining to Military Service. The learned counsel for the applicant contests this claim of the respondents and states that copies of all documents have been submitted to the respondents.

4. In the light of the claim made by the learned counsel for the applicant, we direct the respondents to consider a fresh representation to be filed by the applicant with necessary documents for facilitating an expedient consideration of the applicant's case. The only stipulation is that the applicant shall file his representation within four weeks from today and the same shall be decided by the respondents within 12 weeks thereafter. The O.A. is disposed of with the above directions. No order as to costs.

Ratnadev  
J.M.

  
A.M.